

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA.No.1877/90

New Delhi, dated this the 6th of September, 1994.

Shri C.J. Roy, Hon. Member (J)

Shri P.T. Thiruvengadam, Hon. Member (A)

Shri Kishan Singh Rathi,

S/o Shri Gordhan Singh,

Village Rajpur Khurd,

PO Mahrauli,

New Delhi 110 030.

...Applicant

By Advocate: Shri O.P. Sood.

versus

Union of India through

1. Secretary,
Ministry of Defence,
South Block, Central Secretariat,
New Delhi 110 011.

2. Commandant,
505 Army Base Workshop,
Delhi Cantt. 110 010.

3. Delhi Administration,
Industrial Training Institute,
Pusa, New Delhi 110 012.

...Respondents

By Advocate: Shri M.K. Gupta.

O R D E R (Oral)

By Shri C.J. Roy.

In this case, the applicant was granted a relief on 14.9.90 as follows:

"In the meanwhile, respondents are directed to provisionally allow the applicant to join the post of Craft Instructor in Delhi Administration forthwith without any pre-conditions."

2. Without going into the merits of the case, Shri M.K. Gupta, counsel for the respondents states across the bar that the applicant is continuing in the same post since 4 years and that he is also confirmed in the said post, and as such, the applicant has already got his relief prayed for in this OA. Therefore, the case may be dismissed as having become infructuous.

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3. We would like to make one observation before parting with this case. The interim order already passed is hereby made absolute. The case is dismissed as having become infructuous. No costs.

P. T. Thiruvengadam
(P.T. THIRUVENGADAM)
MEMBER(A)
6.9.94

C. J. Roy
(C.J. ROY)
MEMBER(J)
6.9.94

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